

**NATIONAL COMPANY LAW TRIBUNAL  
ALLAHABAD BENCH  
PRAYAGRAJ**

**CORAM:**

- 1. SHRI PRAVEEN GUPTA,  
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,  
HON'BLE MEMBER (TECHNICAL)**

**Date of Order: 25<sup>th</sup> April, 2024**

**Attendance-Cum-Order Sheet of the Hearing.**

**ITEM NO.101 – CP (IB) NO.331/ALD/2018**

<b>NAME OF THE COMPANY</b>	<b>ORIENTAL BANK OF COMMERCE (NOW PUNJAB NATIONAL BANK) V/S M/S SIMBHAOLI SUGARS LTD</b>
<b>UNDER SECTION</b>	<b>7 OF IBC</b>

**ITEM NO.102 – CP (IB) NO.455/ALD/2019**

<b>NAME OF THE COMPANY</b>	<b>PUNJAB NATIONAL BANK V/S M/S SIMBHAOLI SUGARS LTD</b>
<b>UNDER SECTION</b>	<b>7 OF IBC</b>

**ITEM NO.103 – IA NO.132/2024 IN CP (IB) NO.66/ALD/2022**

<b>NAME OF THE COMPANY</b>	<b>STATE BANK OF INDIA V/S M/S SIMBHAOLI SUGARS LIMITED</b>
<b>UNDER SECTION</b>	<b>7 OF IBC</b>

**COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:**

- Sh. Ashok Bhatnagar, Adv. : *For the Financial Creditor  
(item no.101 & 102)*
- Sh. Sandeep Arora, Adv. : *For the Financial Creditor  
(item no.103)*
- Sh. Shubham Agarwal, Adv. : *For Applicant in IA No.132/2024*
- Sh. Krishnendu Datta, Sr. Adv. assisted by : *For the Corporate Debtor*  
Sh. Rohan Gupta & Ms. Kriti Gupta, Adv.

**-Sd-**

**-Sd-**

## ORDER

### ITEM NO.103 – IA NO.132/2024 IN CP (IB) NO.66/ALD/2022

1. Ld. Counsels representing their respective parties are present.
2. As per the previous order dated 23<sup>rd</sup> April, 2024, the notice in the present application was issued to the non-applicant/respondent i.e. the Financial Creditor State Bank of India.
3. Ld. Counsel representing the Financial Creditor had sought time to file the written submissions. It is stated by the Ld. Counsel representing the Financial Creditor that the written submissions have been filed with advance copy already given to the Ld. Counsel representing the Applicant. The said written submissions are under scrutiny of the Registry.
4. Ld. Counsel representing the Financial Creditor undertakes to get the said written submissions taken on record after removing defects if any, from the Registry.
5. Ld. Sr. Counsel Sh. Krishnendu Datta representing the Corporate Debtor seeks a short accommodation to continue his arguments on behalf of the Corporate Debtor in the matters.
6. Let the matter be adjourned for further hearing on 30<sup>th</sup> April, 2024 to come up higher on the Board. It is made clear that the matter would be finally argued on that date. The rebuttals, if any, be made by the Ld. Counsels representing the Financial Creditors on the same day.

The photocopy of this order be placed on record in all the connected matters.

**-Sd-**  
**(Ashish Verma)**  
**Member (Technical)**

**-Sd-**  
**(Praveen Gupta)**  
**Member (Judicial)**

**25<sup>th</sup> April, 2024**  
Avaneesh Kumar Singh  
(Stenographer)